

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S KKSPUN INDIA LIMITED
OPERATING IN MANUFACTURING OF PRECAST CONCRETE PIPES AND FITTINGS
AT RAJASTHAN, MADHYA PRADESH AND UTTAR PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS																		
1.	Name of the Corporate Debtor along with PAN & CIN/ LLP No.	M/s. KKSPUN INDIA LIMITED PAN No.: AACCK7334A CIN: U29199DL2006PLC144590																	
2.	Address of the registered office	DSIIDC Shed no. 103, Scheme - I, Okhla Industrial Area, Phase-II, New Delhi - 110020.																	
3.	URL of website	https://www.kkspunpipes.com/pre-cast-products-manufacturers-india.html																	
4.	Details of place where majority of fixed assets are located	1. At Registered office at Delhi 2. At Corporate Office at Faridabad 3. At Factory Unit in Bhiwadi, Rajasthan 4. At Factory Unit in Kanpur, UP 5. At Factory Unit at Maiyer, MP																	
5.	Installed capacity of main products/ services	Plant-wise Installed Capacity. <table border="1"> <thead> <tr> <th>Sr. No.</th><th>Plant/ Location</th><th>Capacity per 12 hours shift (Cubic Mtr)</th><th>Capacity per 24 hours shift (Cubic Mtr)</th></tr> </thead> <tbody> <tr> <td>1</td><td>Bhiwadi</td><td>138</td><td>250</td></tr> <tr> <td>2</td><td>Kanpur</td><td>115</td><td>200</td></tr> <tr> <td colspan="2">Total</td><td>253</td><td>450</td></tr> </tbody> </table>		Sr. No.	Plant/ Location	Capacity per 12 hours shift (Cubic Mtr)	Capacity per 24 hours shift (Cubic Mtr)	1	Bhiwadi	138	250	2	Kanpur	115	200	Total		253	450
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Total		253	450																
6.	Quantity and value of main products/ services sold in last financial year	The turnover of the Company was Rs. 164.54 crore as on 31.03.2024.																	
7.	Number of employees/ workmen	53 Employees 53 Workers as on 11.07.2025																	
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	The list of creditors is available at the following link: https://ibbi.gov.in/en/claims/front-claim-details/23164 Further details can be sought by emailing at kkspunindia.cirp@gmail.com																	
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing at kkspunindia.cirp@gmail.com																	
10.	Last date for receipt of expression of interest	05-12-2025																	
11.	Date of issue of provisional list of prospective resolution applicants	15-12-2025																	
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13.	Date of issue of final list of prospective resolution applicants	30-12-2025																	
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-01-2026																	
15.	Last date for submission of resolution plans	03-02-2026																	

16.	Process email id to submit Expression of Interest	kkspunindia.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The CD is registered with Ministry of Micro, Small and Medium Enterprises (Udyam Registration No. UDYAM-DL-09-0018676)



IP Harvinder Singh
 RP -KK Spun India Limited
 Reg No. - IBBI/PA-001/PA-001/PA-001/PA-001
 AFA Valid up to 31.12.2026
 Reg. Address: 11, CSC DDA Market, A Block, Saraswati Vihar, New Delhi- 110034
 Reg. Mail: harvinder@akgandassociates.com
 Email for Correspondence: kkspunindia.cirp@gmail.com

Date: 20.11.2025
 Place: New Delhi

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 Financial Express and Janstta-
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PRESIDENT XI JINPING AMONG TSINGHUA GRADUATES

Chinese AI university tops Harvard, MIT in patent race

SARITHA RAI
November 19

ON A CRISP afternoon in Beijing, the campus of Tsinghua University hums with the activity of the country's top students in science and engineering. Badminton courts near the school's east entrance echo with grunts and shouts. In a sleek new wing housing the Laboratory of Brain and Intelligence, the work is quieter but no less determined. Researchers, amid whiteboards dense with equations and the acrid smell of fresh paint, try to decode the inner workings of the human mind.

Tsinghua is buzzing these days. While the school has long been the nation's leading institution for science and technology — Stanford University, Massachusetts Institute of Technology and Carnegie Mellon rolled into one, as some describe it — this has been a breakthrough year for China. The success of DeepSeek, the artificial intelligence startup that stunned the tech industry with its innovative large language model, has brought a newfound confidence to these young brainiacs that they have an opportunity to compete with — or beat — the world's best. The school's graduates have founded at least four of the country's top AI startups, so far.

"DeepSeek showed that a Chinese team could lead in the LLM race," says Yuyang Zhang, a 26-year-old who is working on a PhD in computational biology at Tsinghua.

The sense of ambition is growing on the university's 1,200-acre campus, where students on Tsinghua's signature purple-hued bikes glide past historic Qing dynasty buildings and stylish cafes. The school has

STARTUP LAB

■ Tsinghua University is often described as Stanford University, Massachusetts Institute of Technology and Carnegie Mellon rolled into one

■ The success of DeepSeek has brought a newfound confidence among Tsinghua students that they have an opportunity to compete with — or beat — the world's best



■ Beyond the alumni who have founded startups, its graduates play key AI roles at major tech companies, including Alibaba Group and ByteDance

demonstrated its brainpower for years, leading US News & World Report's global rankings in subjects such as engineering, artificial intelligence, computer science and chemical engineering.

What's different now is the alchemical opportunity to turn intellectual accomplishment into gold and glory. Xi Jinping and the Communist Party have called on the private sector to help develop critical technologies — especially artificial intelligence — and they've backed that up with tax breaks, subsidies and supportive policies. Not only can founders like DeepSeek's Liang Wenfeng raise millions in venture capital and build businesses, their photos are splashed across state media alongside Xi's where they're hailed as national heroes. Indeed, China's president is a graduate of the school too.

In all this, the university is having an outsized impact. Beyond the alumni who have founded startups, its graduates play key AI roles at major tech companies, including Alibaba

Group Holding and ByteDance. Within Tsinghua's labs, researchers have developed an AI chip called Accel to compete with those from leader Nvidia, a drug discovery engine called Drug-CLIP and a training protocol known as Absolute Zero Reasoner that allows AI models to learn on their own, without any human-provided data.

The school's professors and students are quietly accumulating massive amounts of intellectual property. They already had more AI research papers among the 100 most cited than any other school at last count, and they receive more patents each year than MIT, Stanford, Princeton and Harvard combined. Tsinghua collected 4,986 AI and machine learning patents between 2005 and the end of 2024, including more than 900 last year, according to the data analytics service LexisNexis. Overall, China now accounts for more than half of all active patent families globally in those fields.

"This is a staggering shift in

innovation in less than a decade, and it reflects China's concerted drive to become an AI superpower," said Marco Richter, LexisNexis's Bonn-based senior director of IP Analytics and Strategy.

The university anchors a nationwide education strategy that begins in elementary school, where AI is now taught alongside math and language. This effort results in a much broader tech-savvy workforce than in the US: China graduated 3.57 million students in science, technology, engineering and math (STEM) in 2020, compared with 820,000 in the US, according to the Washington, DC-based think tank Center for Strategic and International Studies. China's state-backed People's Daily said last year that the annual number of STEM graduates had reached five million.

The US still holds the most influential AI patents and the top performing models. Harvard and MIT, for example, consistently rank ahead of Tsinghua in the influence of their patents. American institutions also produce more notable AI models than China — 40 to 15 in 2024, according to Stanford's AI Index Report — though Chinese organisations are closing the gap in certain performance benchmarks.

The US may struggle to keep its place as the leading country for AI researchers. China's share of the world's elite AI researchers — the top 2% — rose from 10% in 2019 to 26% in 2022, while the US share fell from 35% to 28%, according to Information Technology & Innovation Foundation, a Washington, DC-based think tank.

(With assistance from Rachel Lavin) —BLOOMBERG

● BIHAR SET FOR GRAND SWEARING-IN TODAY



Preparations underway at the Gandhi Maidan in Patna on Wednesday for the swearing-in ceremony of the new Bihar government. Prime Minister Narendra Modi, Union Home Minister Amit Shah and several top NDA leaders are set to attend the swearing-in of Nitish Kumar as the chief minister of Bihar for a record tenth time

HDFC Bank pips TCS as India's most valued brand in Kantar's 2025 list

● More than half in top-100 list are BFSI, B2B tech, telecom firms

CHRISTINA MONIZ
Mumbai, November 19

HDFC BANK HAS reclaimed the top spot from Tata Consultancy Services (TCS) in the list of the country's most valuable brands in 2025 after a three-year gap. Its brand value rose 18% over last year to reach nearly \$45 billion, according to the Kantar BrandZ Most Valuable Indian Brands report. The 2025 report includes 100 brands from the usual 75-100 brands.

TCS, which took the top spot for three consecutive years from 2022 to 2024, came in at second with a brand value of \$44.2 billion. Airtel and Infosys maintained their rankings at three and four respectively.

India's top 10 brands alone contribute 47% of the ranking's total value of the top 100, which stands at \$523 billion or approximately 13% of India's GDP.

The report also notes that HDFC Bank has seen a whop-

BRAND POWER

1		44,988	Financial Services	5		20,633	Financial Services
2		44,233	Business Technology & Services Platforms	6		18,808	Financial Services
3		41,069	Telecom Providers	7		14,524	Materials
4		25,540	Business Technology & Services Platforms	8		14,055	Telecom Providers
9		12,826	Business Technology & Services Platforms	10		10,347	Financial Services

Brand value (\$ million) *Source: Kantar BrandZ top 100 most valuable Indian brands 2025

ping 377% increase in brand value since 2014 when the first BrandZ India report was unveiled. ICICI Bank climbed to the fifth spot this year, overtaking State Bank of India, which dropped to six.

India's best performing sectors were BFSI, which accounted for around 28% of the top 100 brands, followed by B2B tech at 19% and telecom at 13%.

With the list including 'materials' as a category for the first time, UltraTech Cement debuted at number 7 with a brand value of \$14.5 billion.

Asian Paints, which was at number 8 last year, saw its

brand value decline by 30% and took the 12th position.

Food delivery platform Zomato was the fastest growing brand for the second year in a row, with a significant 69% growth in its brand value.

In total, there were 18 newcomers this year, including retail brands like Westside and Zudio. It was also a good year for travel and hospitality brands with Taj recording a 55% rise in brand value, MakeMyTrip growing at 45% and IndiGo seeing 42% growth over last year. In terms of overall brand value, growth was muted at 6% in 2025 compared to 19% in 2024.

Soumya Mohanty, managing director & chief solutions officer, South Asia for Kantar, explained that with consumption slowing down towards the end of 2024, there has been some erosion in brand value among Indian brands this year.

"The real value of consumer equity has now come into play. The erosion will challenge brands in the future and only those that have invested in brand building will thrive," she said. Brands that are able to unlock meaningful differentiation and drive disruption through innovation will thrive, she added.

AI adoption in early stage at 45% Indian firms

EVEN AS AI is the buzzword across boardrooms in India, but true transformation is still taking shape with 45% of Indian firms still at the early stage of adoption, a report said on Wednesday.

While most organisations have embarked on their AI journey, many remain stuck in the early stages compared to global markets, which are in

more advanced stages of AI adoption, payroll and HR platform Deel said in a report - AI at Work: The Role of AI in the Global Workforce.

About 45% of Indian firms are at the early stage of adoption, 38% at the intermediate stage, and only 17% at an advanced stage where AI is embedded in core business processes and innovation, revealed the report.

The AI at Work: The Role of AI in the Global Workforce report by Deel is based on a survey conducted in September among 5,500 business leaders in 22 markets across the globe, including in India across sectors.

The report further revealed that while AI adoption is gaining momentum, only 54% of Indian organisations have formal reskilling programmes in place,

compared to 67% globally.

This points to a widening gap between technological advancement and workforce preparedness, underscoring the urgent need for structured, future-focused learning, added the report. Across HR functions in India, AI is most widely used in talent management (66%) and talent acquisition (57%), said the report. —PTI

Noida Power Company Limited
Electric Sub Station, Knowledge Park-IV, Greater Noida-201310
(CIN: U31200UP1992PLC014506)

TENDER NOTICE **Date: 20-11-2025**

Sealed tender under two Bid System (Commercial & Technical) are invited for following job from all interested bidders

NIT No.	Tender Description	EMD (Rs.)	Start & Due Date & Time of Submission
NPCL/FY25-26/Insurance/050	Renewal of Insurance for the year 2026	8 Lakh	20-11-2025 & 01-12-2025

Cost of Tender Document (Incl. GST) Rs 1180/-
For other tender details and further amendment/corrigendum, please visit our website:
www.noidapower.com-->Procurement-->Tenders

DGM (CMM)

VIVIMED LABS LIMITED
(CIN: L02411KA1988PLC009465)
Registered office: Plot No. 78-A, Kolhar Industrial Area, Bidar-585403, Karnataka
Tel No.: 91-40-6608 6608, E-mail: Yugandhar.Kopparthi@vivimedlabs.com

NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING TO BE HELD THROUGH VC / OAVM

Notice is hereby given that the Extra-Ordinary General Meeting ("EGM") of the Members of Vivimed Labs Limited ("the Company") will be convened on Wednesday, December 10, 2025 at 03.00 PM IST, through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of the EGM.

The Company has sent the EGM Notice on or before Monday, November 17, 2025, through electronic mode to all the Members whose e-mail IDs are registered with the Company's Registrar & Share Transfer Agent, Ms. Aarthi Consultants Private Limited/ Depository Participant (s) in accordance with the Circulars issued by the Ministry of Corporate Affairs vide Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs (other applicable circulars of MCA) and General Circular No. 09/2023 dated September 25, 2023 ("MCA Circulars") and other applicable circulars/Notices issued by the Securities and Exchange Board of India (SEBI) ("Circulars"). The EGM Notice is also available on the website of the Company at www.vivimedlabs.com, websites of the stock exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of Central Depository Services (India) Limited (CDSL) at www.evotingindia.com. Notice is also hereby given that pursuant to the provisions of the Companies Act, 2013 and Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015, the Board of Directors of the Company has fixed the cut-off date as December 03, 2025 for the purpose of identification of shareholders to cast their vote electronically.

Pursuant to the provisions of Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015, members are provided with the facility to cast their vote electronically through e-voting services provided by the CDSL. On all resolutions as set forth in the EGM Notice. The voting rights of the members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on December 03, 2025 ("cut-off date").

The remote e-voting period commences on Sunday, December 07, 2025 at 09:00 A.M. IST and will end on Tuesday, December 09, 2025 at 5:00 p.m. IST. During this period, the Members may cast their vote electronically. The remote e-voting module shall be disabled by CDSL thereafter. Those Members, who shall be present in the EGM through VC/OAVM facility and had not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the EGM.

The members who have cast their votes by remote e-voting prior to the EGM may also attend/participate in the EGM through VC/OAVM but shall not be entitled to cast their votes again.

The manner of remote e-voting and voting at the EGM by members holding shares in dematerialized mode, physical mode and process to register e-mail addresses for members who have not registered their email addresses is provided in the Notice of the EGM.

Any person, who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on the cut-off date, may obtain the login ID and password by sending a request to helpdesk.evoting@cdsindia.com. However, if he/she is already registered with CDSL for remote e-voting, then he/she can use his/her existing User ID and password for casting the votes.

In case Member(s) have not registered their e-mail addresses with the Company/ Depository, please follow the below instructions to register e-mail address for obtaining Notice of EGM and login details for e-voting -

a. For members holding shares in Physical mode - please provide necessary details like Folio No., Name of shareholder by e-mail to Yugandhar.Kopparthi@vivimedlabs.com.

b. Members holding shares in Demat mode can get their E-mail ID registered by contacting their respective Depository Participant or by e-mail to Yugandhar.Kopparthi@vivimedlabs.com.

In case you have any queries pertaining to e-voting, members may refer Frequently Asked Questions (FAQs) and e-voting manual available at www.evotingindia.com, under help section or write e-mail to helpdesk.evoting@cdsindia.com or contact Mr. Rakesh Dahiya, Authorised Representative, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N.M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or call 1800225533.

By Order of the Board
For Vivimed Labs Limited

Sd/-
Yugandhar Kopparthi
Company Secretary

Place: Hyderabad
Date: 17-11-2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S KKS PUN INDIA LIMITED
Operating In Manufacturing Of Precast Concrete Pipes And Fittings at Rajasthan, Madhya Pradesh and Uttar Pradesh
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

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2. Address of the registered office	DSRDC Shed No. 103, Scheme - I, Okhla Industrial Area, Phase-II, New Delhi - 110020																
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8. Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	The list of creditors is available at the following link: https://rbt.gov.in/en/claims/front-claim-details/23164 . Further details can be sought by emailing at kkspunindia.cirp@gmail.com																
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17. Details of the corporate debtor's registration status as MSME	The CD is registered with Ministry of Micro, Small and Medium Enterprises (Udyam Registration No. UDYAM-DL-09-0018676)																

IP Harvinder Singh
RP-KK Spun India Limited
Reg No. - IBBIPA-001/PP-P0483/2017-18/10806
AFA Valid up to 31.12.2026

Reg. Address: 11, CSC DDA Market, A Block, Saraswati Vihar, New Delhi- 110034
Reg. Mail: harvinder@akgandassociates.com
Email for Correspondence: kkspunindia.cirp@gmail.com

Date: 20.11.2025
Place: New Delhi

Thomas Cook (India) Limited
CIN: L63040MH1978PLC020717
Registered Office: 11th Floor, Marathon Futurex, N.M. Joshi Marg, Lower Parel (East), Mumbai-400013, Tel No: +91 22 4242 7000
Fax No: +91 22 2302 2864, Website: <https://www.thomascook.in> Email: sharedept@thomascook.in

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING PROCESS

Members are hereby informed that pursuant to Sections 110 read with Section 108 of the Companies Act, 2013, as amended (hereinafter referred to as the "Act") read together with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014, ("Rules") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 39/2020 dated December 31, 2020, 20/2021, dated December 8, 2021, 03/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated September 19, 2024 and 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosures Requirements) Regulations, 2015 (hereinafter referred to as the "SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of the Company Secretaries of India and other applicable laws and regulations, the approval of members of Thomas Cook (India) Limited (the "Company") is hereby sought for the Special Businesses by way of Special Resolution(s) as set out in the postal ballot notice ("Notice") dated November 12, 2025 along with the explanatory statement(s) through Postal Ballot, only through remote voting by electronic means ("remote e-voting").

The Company has sent this Notice along with the Explanatory Statement on Wednesday, November 19, 2025 to all its Members holding shares as on Friday, November 7, 2025 ("Cut-off date") and who have registered their e-mail address with the Company, their Registrar and Transfer Agents (RTA) or Depository/ Depository Participants. Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot. The Notice is placed on the website of the Company at <https://www.thomascook.in>, the website of the National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com and on the website of the Stock Exchanges on which the equity shares of the Company are listed i.e. BSE Limited ("BSE") at www.bseindia.com and National Stock Exchange of India Limited ("NSE") at www.nseindia.com.

The Board of Directors at their meeting held on November 12, 2025, have appointed Mr. P. N. Parikh (Membership No. FCS 327 Certificate of Practice No: 1228), failing him Mr. Mitesh Dhaliwala (Membership No. FCS 8331 Certificate of Practice No: 9511) and failing of him Ms. Sarvari Shah (Membership No. FCS 9697; Certificate of Practice No: 11717) of Parikh & Associates, Practising Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The Company has engaged the services of National Securities Depository Limited ("NSDL") for the purpose of providing remote e-voting facility to all its members. The remote E-Voting period commences from 9:00 a.m. (IST) on Thursday, November 20, 2025 and ends at 5:00 p.m. (IST) on Friday, December 19, 2025 both days inclusive. Once vote on a resolution is cast, the Member will not be able to change it subsequently. Please note that communication of assent or dissent of the Members would only take place through the remote e-voting system. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes by remote e-voting.

Upon completion of the scrutiny of the votes cast, the Scrutinizer will submit his report to the Chairman of the Company, or any person authorized by him upon completion of the scrutiny of the votes cast through remote e-voting. The results of the Postal Ballot will be announced on or before Monday, December 22, 2025 and the said results along with the Scrutinizer's Report would be intimated to BSE Limited and National Stock Exchange of India Limited, where the Equity Shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website <https://www.thomascook.in> and on the website of National Securities Depository Limited ("NSDL") www.evoting.nsdl.com

In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-voting user manual for Shareholders available at the download section of <https://www.evoting.nsdl.com>. For any grievances connected with facility for e-voting, please contact Ms. Rimpa Bag, Assistant Manager, NSDL, 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra - 400 051, e-mail: evoting@nsdl.co.in, toll free no: 1800 1020 990/1800 224 430.

For Thomas Cook (India) Limited

Sd/-
Amit J. Parekh
Company Secretary and Compliance Officer
ACS: 13648

Place : Mumbai
Date : November 19, 2025

